

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 486/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff period for LILO of 400 kV D/C Siliguri-Rangit Line at Gangtok in Eastern Region

Date of Hearing : 2.12.2015.

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Electricity Board and 5 Others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Angaru Naresh Kumar PGCIL
Shri Jasbir Singh, PGCIL
Shri Shashi Bhushan, PGCIL
Shri J. Mazumder, PGCIL
Shri R. Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff period for LILO of 400 kV D/C Siliguri-Rangit Line at Gangtok in Eastern



Region;

- b) Additional capital expenditure of ₹41.74 lakh for 2009-10 and ₹20 lakh for 2010-11 was approved vide order dated 23.3.2011 in Petition No. 264/2010; and
- c) The petitioner has sought approval of actual additional capital expenditure of ₹41.73 lakh for 2009-10 and ₹76.77 lakh for 2010-11 in the instant petition. Additionally, the petitioner has sought approval of estimated additional capital expenditure of ₹55.49 lakh for 2014-19 tariff period.

2. In response to the Commission's query regarding increase in additional capital expenditure against the approved amount, the representative of the petitioner submitted that the increase in additional capital expenditure during 2009-14 tariff period was due to payment of service tax payment on erection part.

3. In response to another query of the Commission regarding estimated additional expenditure of ₹55.15 lakh, the representative of the petitioner submitted that ₹42.5 lakh is towards arbitration and balance ₹12.65 lakh is towards balance and retention payments of the contractors for contract closing.

4. The Commission observed that the balance and retention payments are still pending even after 10 years of commercial operation of the asset. The Commission directed the petitioner to submit the bifurcation of ₹55.49 lakh into arbitration amount and balance and retention amount and the details of arbitration on affidavit with a copy to the respondents by 7.12.2015.

5. The Commission directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

